

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/3629/2024 IN C.P. (IB)/481(MB)2021

IN THE MATTER OF

Deepak Cheeda

Vs

Anuradha Real Estate Developers

Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Neel Vasant and Adv. Rohit Gupta (PH)

For the Applicant In

IA/3629/2024 :- Adv. Kunal Kanungo (PH)

For the Respondent:

ORDER

IA 3629/2024:- Learned counsel for the RP after having taking instruction from the SRA undertakes to pay an amount of Rs. 13.60 lakhs within a period of 90 days from the date of approval of the plan. In view of the same the counsel for the applicant on the instruction from the applicant who is present in Court wishes to withdraw the present IA. Allowed as prayed for. **IA disposed as having been withdrawn.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA(PLAN)/26/2024 IN C.P. (IB)/481(MB)2021

IN THE MATTER OF

Deepak Cheeda

Vs

Anuradha Real Estate Developers Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

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Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Rohit Gupta and Adv. Neel Vasant (PH)

For the Respondent:

ORDER

IA (PLAN)26/2024: - Plan is reserved for orders.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)